

CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th, and 8th Floors, Tower B, World Trade Centre,
Nauroji Nagar, New Delhi- 110029
Ph: 011-26189709, Fax-011-20904365

Petition No. 69/TT/2026

Date: 21.5.2026

To,

Shri Zafrul Hasan,
Dy. GM (Comm.),
POWERGRID Ramgarh Transmission Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Petition for determination of tariff under Section 62 read with Section 79 (1) (d) of Electricity Act, 2003 and under the Regulation 15 (1) (a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with the Central Electricity Regulatory Commission (Terms and Condition of Tariff Regulations) 2024 for Asset-1: 765/400 kV, 1x1500 MVA ICT-3 along with associated 765 & 400 kV ICT bays at Banaskanta Substation, Asset-2: 400 kV D/C (Ckt-3 & 4) Banaskantha-Sankhari section (Powergrid scope of work) of Banaskantha-Prantij (GETCO) 400 kV D/C line, along with the associated line bays at Banaskantha S/S (Both the circuits are terminated at Sankhari (GETCO) S/S as an interim arrangement made by GETCO) under “Transmission Network Expansion in Gujarat to increase ATC from ISTS, Part-C”.

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 5.6.2026

- i. Submit detailed justification for variation in FR apportioned cost Vs estimated competition cost of the transmission assets.
- ii. Provide the following information:
 - a. Form 9-C, Excel sheet for consolidation of loans from each source.

- iii. Submit details of any LD recovered during the commissioning of the project and its adjustment, if any.
 - iv. Confirm whether there is no further additional information required to be submitted by the Petitioner
2. In case the above-mentioned information is not filed within the specified date, the petition shall be disposed of based on the information already on record.

Yours faithfully,
Sd/-
(Kamal Kishor)
Deputy Chief (Law)